Subject: Dispensing with the requirement of obtaining prior approval for appointment of Principal/ Head of Institute from the Directorate General of Shipping.

The Director General of Shipping issued DGS Order No. 5 of 2013 dated 15.3.2013, regarding the faculty approvals, qualifications, age limits, teaching hours and other related matters. The practice of obtaining prior express approvals for the faculties and the instructors from the Academic Councils was discontinued vide Para 1.1, Part-1 of the said Order. The Practice of obtaining prior express approval for the Principal from the Directorate General of Shipping was continued vide Para 1.3 of Part -1 of the said order.

2. The issue of obtaining prior express approval for appointment of the principal has been reviewed by the Directorate. It has now been decided to dispense with the requirement of prior approval of the Directorate General of Shipping for appointment of the principal. Therefore, the Maritime Training Institutes are allowed to appoint the Principal/ Head of the Institute, on their own, by strictly adhering to the requirements prescribed with regard to the qualification, maximum age, the teaching hours and the responsibilities, as stated in Para 3.8 & 3.9 [Part -3]. Para 4.2 [Part-4], Para 5.1 [Part-5] and Para 7.4 [Part – 7]. Prescribed in DGS Order No. 5 of 2013. The compliance of the same will be verified by the concerned Recognized Organization [RO] or jurisdictional Mercantile Marine Department, during the Comprehensive Inspection Programme or the
Scheduled/ unscheduled/ course inspections respectively. The Institute shall intimate the appointment of new Principal/ Head of Institute, to the Directorate, within 15 days from such appointment.

3. In view of the above, Para 1.3 of Part -1 of the DGS order No. 5 of 2013 dated 15.3.2013 stands ‘deleted’ and the DGS Order No. 5 of 2013 stands amended accordingly.

4. All institutes are required to keep their website updated with the name of the Principal and the list of all faculties [full time and visiting ] engaged by them, with the details including their age, qualification and exemptions, if any, etc.

5. This is issued under the powers conferred in Chapter IX Rule 75 of the Merchant Shipping [Standard of Training, Certificate & Watch-keeping for Seafarers] Rules, 2014.

[Gautam Chatterjee]
Director General of Shipping
& ex-Officio Additional Secretary to
The Government of India

To,
All Maritime Training Institutes [through DGS Website].

Copy to:
1. The Principal Officers, MMD, Mumbai/Chennai/Kokata/Kochi/Kandla
2. INSA/FOSMA/MASSA/ICCSA/MUI
3. Nautical Branch
4. Engineering Branch
5. Management Representative [QMS], EAV Branch, DGS
6. INDOS Cell, Nau Bhavan Building, Mumbai-1
7. Computer Cell with a request to upload in the website
8. Hindi Cell with a request to provide Hindi Version for dissemination
9. E-Governance Cell
10. Guard file